

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 117/MP/2015

Subject : Petition under Sections 79(l)(f) and 79(l)(k) of the Electricity Act, 2003 seeking appropriate directions against the Respondent/ CTU for refund of Relinquishment Charges paid by the petitioner company to the Respondent for Relinquishment of Medium Term Open Access of 208 MW.

Date of hearing : 31.3.2016

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : D.B Power Limited

Respondent : Power Grid Corporation of India Limited

Parties present : Shri Matrugupta Mishra, Advocate, D.B. Power
Shri Tushar Nagar, Advocate, D.B. Power
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for the petitioner requested for two weeks time to file rejoinder to the reply of the respondent. Request was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder on or before 16.4.2016 with an advance copy to the respondent. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 26.4.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**